

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 900 of 2020**

**IN THE MATTER OF:**

**Kamala Kumar & Ors.**

**....Appellants**

**Vs**

**Bharath Hi-Tech Builders Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellants: Mr. Ishaan George and Mr. Nikhil Kurgod,  
Advocates.**

**For Respondent: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra and Mr.  
Parag Rai, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**07.12.2020:** Shri Sandeep Bajaj, Advocate appears on behalf of Respondent. Learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Respondent within three days. Reply affidavit may be filed by Respondent within three weeks thereafter. Rejoinder thereto, if any, may be filed within two weeks thereof. Learned counsels for the parties may also file short written submissions, not exceeding three pages, supported by relevant case law alongwith their pleadings.

List the matter 'for admission (after notice)' on **15<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*am/gc*